

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Writ Petition(s)(Civil) No(s). 193/2016

DR. ASHWANI KUMAR

Petitioner(s)

VERSUS

UNION OF INDIA AND ORS.

Respondent(s)

(IA No. 53824/2020 - APPROPRIATE ORDERS/DIRECTIONS and IA No. 53821/2020 - EARLY HEARING APPLICATION)

Date : 04-03-2021 This petition was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE ASHOK BHUSHAN
HON'BLE MR. JUSTICE R. SUBHASH REDDY*Amicus Curiae* Mr. Mathew Cherian (Helpage)

For Petitioner(s) Dr. Ashwani Kumar, Petitioner-in-person

For Respondent(s) Mr. Rupinder Singh Suri, ASG
Ms. V. Mohana, Sr. Adv.
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Mr. Amrish Kumar, Adv.StatesA.P. Mr. Mahfooz A. Nazki, AOR
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Arunachal Pradesh Mr. Anil Shrivastav, AAG

Assam Mr. Shuvodeep Roy, Adv.
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Mr. Sahil Raveen, Adv.

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Punjab	Ms. Uttara Bamba, Adv. Mr. Manan Bansal, Adv.
Rajasthan	Dr. Manish Singhvi, Sr. Adv. Mr. Sandeep Kumar Jha, Adv.
Sikkim	Mr. Raghvendra Kumar, Adv. Mr. Anand Kumar Dubey, Adv. Mr. Narendra Kumar, AOR
Tamil Nadu	Mr. M. Yogesh Kanna, AOR Mr. Raja Rajeshwaran S., Adv. Mr. Aditya Chadha, Adv. Ms. Uma Prasuna Bachu, Adv.
Telangana	Mr. S. Udaya Kumar Sagar, Adv. Ms. Sweena Nair, Adv.
Tripura	Mr. Shuvodeep Roy, AOR. Mr. Kabir Shankar Bose, Adv. Mr. Rahul Raj Mishra, Adv.
U.P.	Mr. Ravindra Raizada, Sr. Adv. Mr. Rajeev Kumar Dubey, Adv. Mr. Ashiwan Mishra, Adv. Mr. Kamlendra Mishra, Adv.
Uttarakhand	Ms. Rachana Srivastava, Adv.
West Bengal	Mr. Suhaan Mukerji, Adv. Mr. Vishal Prasad, Adv. Mr. Nikhil Parikshith, Adv. Mr. Abhishek Manchanda, Adv. Mr. Sayandeep Pahari, Adv. For M/s PLR Chambers & Co.
<u>UTs</u>	
A & N	Mr. K.V. Jagdishvaran, Adv. Mrs. G. Indira, Adv.
Puducherry	Mr. V.G. Pragasam, Adv. Mr. S. Prabu Ramasubramanian, Adv.

UPON hearing the counsel the Court made the following

O R D E R

Heard Dr. Ashwani Kumar, appearing in person.

The petitioner in person submits that all the State

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Governments have not yet filed their response in pursuance to the order dated 07.09.2020 passed by this Court. He submits that except Punjab and Odisha, no other State has given details of the steps taken by them.

Dr. Ashwani Kumar, the petitioner in person, submits that all the State Governments be directed to issue necessary MoP incorporating the directions issued by this Court regarding two Departments i.e. Health Department and Social Welfare Department. He says that incorporating the directions in the MoP shall serve greater public interest and purpose.

We grant three weeks' time to all the States to respond to the suggestion given by the petitioner in person.

Dr. Ashwani Kumar, the petitioner in person, further submits that in order dated 04.08.2020, this Court directed that priority with reference to admission be given to the elderly people in the Government hospital only whereas priority in admission to the elderly people should be given in all private hospitals as well since it is mostly private hospitals which cater most of the population in the country.

We direct that the priority with reference to admission contemplated in order dated 04.08.2020 to the elderly people should also be given in the private hospitals.

List the matter after four weeks.

(MEENAKSHI KOHLI)
ASTT. REGISTRAR-cum-PS

(RENU KAPOOR)
BRANCH OFFICER